

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 226/2010

Sub: This Petition has been filed by Power Grid Corporation of India Ltd for determination of Transmission Tariff for Combined assets of (i) 400 kV D/C Ranchi- Sipat Transmission line with associated bays at Ranchi and Sipat S/S and (ii) 40 % FSC on 400 kV Ranchi-Sipat Line at Ranchi S/S under Kahalgaon Stage-II Phase II Transmission System in Western Region for tariff block 2009-14 period.

Date of hearing : 23.12.2010

Coram : Shri S. Jayaraman, Member
Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Madhya Pradesh Power Trading Company Ltd.
(MPPTCL) and others

Parties present : Shri M. M. Mondal, PGCIL
Shri Rajeev Gupta, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Manoj Dubey, Advisor (Law), M.P.Tradeco

1. This Petition has been filed by Power Grid Corporation of India Ltd for determination of Tariff for the combined assets under Kahalgaon Stage-II Phase II Transmission System in Western Region for tariff block 2009-14 period.

2. The representative for the petitioner submitted that petitioner has received the reply from MSEDCL and has also filed its rejoinder to the reply.
3. The representative of MP Tradeco sought two weeks' time to file its reply to the petition.
4. The Commission allowed time to MP Tradeco till 5.1.2011 to file its reply and to the petitioner till 15.1.2011 to file rejoinder, if any.
5. Subject to the above, order in the petition was reserved.

sd/-
(T. Rout)
Joint Chief (Law)